

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..8	13.11.96	<p>Additional Standing Counsel is present for the Union of India. Because of the revocation of suspension, Shri Mohanty states that no counter need be filed. Shri C.A.Rao to appear with instruction on 18.11.1996.</p> <p><i>arranged</i> MEMBER (ADMINISTRATIVE)</p>	
9	18.11.96	<p>On behalf of Shri C.A.Rao, an adjournment is sought. Adjourned to 10.12.1996.</p> <p><i>arranged</i> MEMBER (ADMINISTRATIVE)</p>	
10	10.12.96	<p>Shri K.C.Mohanty, learned Government Advocate for the State of Orissa placed on record a notification of the Government of Orissa dated 5.2.1996 which says that the order of suspension of Shri P.K.Parida, Conservator of Forests (Evaluation) in the Office of the Principal Chief Conservator of Forests, Bhubaneswar has been revoked. On 13.11.1996, learned counsel for the Government of Orissa brought this fact to the notice of this Court. At <del>the</del> Shri S.K. Behera, on behalf of Shri C.A.Rao wanted time to secure instructions. Because of the revocation of the suspension, Shri Mohanty states that no counter need be filed. Again on 18.11.1996, another adjournment was sought on behalf of the applicant's counsel. It is not possible to grant any further adjournment to-day. The grievance of the applicant no longer survives in this Application and this has become infructuous after the revocation of the suspension order. The application is dismissed.</p> <p><i>arranged</i> MEMBER (ADMINISTRATIVE)</p>	